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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

ORIGINAL APPLICATION NO. 203 OF 2021

Devidas Khatri Petitioner
Versus
Union of India & ors. ... Respondents

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Lakhanpur Washing Plant shown at Sl. #
16.
11. **Vakalatnama** 45

Stuti Rai
(STUTI RAI)

Advocate

Mob: 91-7651982119

Email: tropical0098@gmail.com

Place:

Dated: March 30, 2024

2017

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 203 OF 2021

In the matter under Section 18(1) read with Sections 14 & 15 of the national Green Tribunal Act, 2010;

AND

In the matter of Report of Joint Committee dated 17-01-2024;

AND

In the matter of: Reply on behalf of Shri Girdhari Lal Chawla and Sons through Rishi Chawla, for Benipur and Kaitha Lakhanpur Washing Plants shown at Serial # 9 and 16;

AND

IN THE MATTER OF:

Devidas Khatri

S/o Shri Nanad Kishre Khatri

R/o 239, Laxmi Nagar,

Behind Mangori Walon Ki Bagichi,

Brahmpuri, Jaipur 302002

Email: adv.anoop10@gmail.com

Mobile no.9928000061

....Applicant

Versus



Rishi



2018

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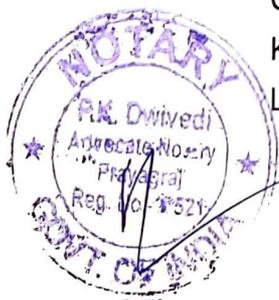
1. Union of India
through its Secretary, MOEF&CC,
3rd Floor, Prithvi Wing, Indra
Paryavaran Bhawan, Jor Bagh, New Delhi-110003
Email:tapka.jigmet@gov.in,
Phone 01124695274

2. State of Uttar Pradesh
through its Chief Secretary
Govt. of U.P. 101 Lok Bhawan, U.P. Civil
Secretariat, Vidhan Sabha Marg,
Lucknow 226001
scup@nicoin Phone 0522-2238212

3. Central Pollution Control Board
Through its Member Secretary
Parivesh Bhawan, EBD-cum-Office Complex
East Arjun Nagar, Delhi 110032
Mscb.cpcb.in Phone 011-22303655

4. Uttar Pradesh Pollution Control Board
Through its Member Secretary
Buolding N. TC-12V Vibhuti Khan,
Gomti Nagar, Lucknow, Uttar Pradesh 226010
ms@uppcb.com, Phone No. 0522-2720895

5. Department of Geology and Mining,
Uttar Pradesh through Principal Secretary,
Geology & Mines, Government of Uttar Pradesh,
Khanij Bhawan 27/8 Rajaram Mohan Roy Marg,
Lucknow - 226001



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dgmupexp@gmail.com Phone No. 0522-2205904

6. District Collector, Prayagraj (U.P.)
Dwarikapuri, Old Katra, Prayagraj,
Uttar Pradesh 211002
dmail@nic.in, Mobile No.954417517
7. Medical Health and Family Welfare Department
through Principal Secretary
1st Floor, Lal Bahadur Shastri Bhawan,
Uttar Pradesh Secretariat, Lucknow

....Respondents

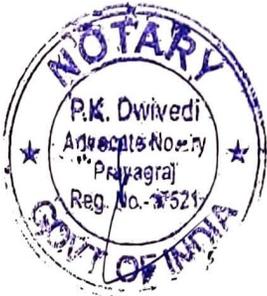
I, Rishi Chawla, s/o late Ramesh Chandra Chawla,
aged around 43 years, resident of 87 Darbhanga Colony,
Allahabad presently at Prayagraj do solemnly affirm on
oath as under:

1. I am the Proprietor of M/s Shri Girdhari Lal Chawla and
Sons (hereinafter referred to as "the Project Proponent")
and I am well conversant with the facts of the case and
as such I am competent to swear the present affidavit on
my behalf as well as on behalf of M/s Shri Girdhari Lal
Chawla and Sons.



Rishi

2. That the deponent has gone through the Report dated 17-01-2024 filed by the Joint Committee in compliance of Order dated 06-11-2023 in O.A. No. 203 of 2021, and the deponent denies allegations made therein save those which are expressly agreed to below.
3. That at the outset it is submitted that the Petitioner filed an Original Application bearing O.A. No.203 of 2021 before this Hon'ble Tribunal. It was sought that the respondent authority be directed to stop the illegal mining activities of Silica Sand in the area located in the Shankargarh Block and nearby area with immediate effect and other reliefs.
4. That so far as Joint Committee Report dated 17-01-2024 ('the impugned report') is concerned, it is submitted that the Project Proponent has fixed one Washing Plant each at Village Benipur and Kaitha Lakhanpur, Shankargarh Block, District Prayagraj having one each borewell, which has been dug out for running washing plants in accordance with applicable rules and regulations. The



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washing plant facility is designed to remove impurities and contaminants from silica sand. The washing plants use various techniques, including scrubbing, washing, and rinsing, to remove impurities such as clay, silt, and organic matter.

5. That a perusal of the report dated 17-01-2024, the U.P. Pollution Control Board (hereinafter referred to as "the UPPCB") has shown the presence of two washing plants at Serial #9 and 16 of Annexure E at Village Benipur and Kaitha Lakhanpur, Shankargarh, Tehsil Bara, District Prayagraj. The details of two washing plants are as follows:

(A) BENIPUR WASHING PLANT SHOWN AT SERIAL #9 OF ANNEXURE E OF THE REPORT DATED 17-01-2024:-

6. That so far as the Benipur washing plant is concerned, it is submitted that the washing plant is in complete compliance with all regulatory provisions. The UPPCB had issued consent orders dated 30-07-2020 under the provisions of Air (Prevention and Control of Pollution)



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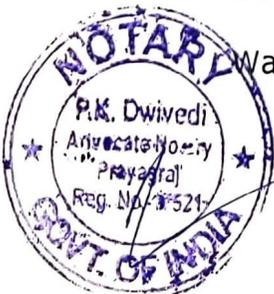
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Act, 1981 and Water (Prevention and Control of Pollution) Act 1974 (hereinafter referred to as "the Air and Water Pollution Act") in the name of Project Proponent for Benipur washing plant. The consent orders were valid for the period commencing from 29-07-2020 to 31-03-2023. The consent orders were issued for 15 Metric Tones / Day Silica Sand. Copy of the CTO dated 30-07-2020 for Benipur Washing Plant shown at Sl. # 9 is being annexed herewith and marked as **Annexure # R-1** to Affidavit.

6.1. That by another communication dated 06-04-2023, the UPPCB further granted consent order for Benipur Washing Plant for the capacity of 50 Metric Tones / Day, which is valid from 06-04-2023 to 31-03-2026. Copy of the CTO dated 06-04-2023 for Benipur Washing Plant shown at Sl. # 9 is being annexed herewith and marked as **Annexure # R-2** to Affidavit.

6.2. That further, the Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority, Government of India, issued a



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Registration Certificate for Existing / New Well under Section 10(1) of U.P. Ground Water Management and Regulation Act, 2019 (hereinafter referred to as "the Ground Water Act, 2019') on 22.03.2023 for the well at the Benipur washing plant. Copy of the Registration Certificate of existing / new well for Benipur Washing Plant shown at Serial #9 is being annexed herewith and marked as **Annexure # R-3** to Affidavit.

6.3. That the District Magistrate, Prayagraj issued a Storage License under the Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018, in the name of Project Proponent, for storage of 4500 MT for Benipur washing plant, which is valid for the period from 04-03-2023 to 03-03-2026. Copy of the Storage License for the Benipur washing plant shown at Serial #9 is being filed herewith and marked as **Annexure # R- 4** to Affidavit.

**(B) KAITHA LAKHANPUR WASHING PLANT
SHOWN AT SERIAL #16 OF ANNEXURE E OF THE
REPORT DATED 17-01-2024:-**



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7. That so far as the Kaitha Lakhanpur washing plant shown at Serial #16 is concerned, it is submitted that the UPPCB issued consent orders dated 26-08-2021 to the Project Proponent for the approved production capacity of 1800 Ton/Month Silica Sand for Kaitha Lakhanpur washing plant. The consent order dated 26-08-2021 for Kaitha Lakhanpur washing Plant is valid from 26-08-2021 to 31-03-2024. Copy of the CTO dated 26-08-2021 for Kaitha Lakhanpur washing Plant shown at Sl. # 16 is being annexed herewith and marked as **Annexure # R-5** to Affidavit.

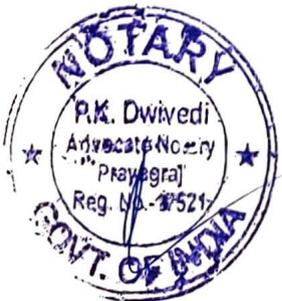
7.1. That before expiry of the period of CTO for Kaitha Lakhanpur washing Plant, the Project Proponent applied for a fresh consent for 2000 Metric Tonnes / Month from the UPPCB, which was granted vide consent order dated 23-03-2024 for the period from 01-04-2024 to 31-03-2029 Copy of the CTO dated 23-03-2024 for Kaitha Lakhanpur washing Plant shown at Serial # 16 is being annexed herewith and marked as **Annexure # R-6** to Affidavit.



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7.2. That the Project Proponent applied for the Authorization /No-Objection Certificate for sinking of existing well under the provisions of Ground Water Act, 2019 for Kaitha Lakhanpur washing Plant shown at Serial # 16. The Ground Water Department issued a No Objection Certificate for Existing / New Well under Section 14 of the Ground Water Act, 2019, which is valid from 13-12-2023 to 12-12-2028, for annual extraction of 7665 cubic meters. The Project Proponent has fixed a digital water flow meter as well as Piezometers. Copy of the Authorization /NOC dated Nil for Kaitha Lakhanpur washing Plant shown at Serial # 16 is being filed herewith and marked as **Annexure # R -7** to Affidavit.

7.3. That pursuant to the No Objection Certificate for Existing / New Well under Section 14 of the Ground Water Act, 2019 granted in respect of the washing plant at Serial #16 at Kaitha Lakhanpur, the Project Proponent received a Registration Certification in Form 1(A) from the Ground Water Department. A copy of the Registration

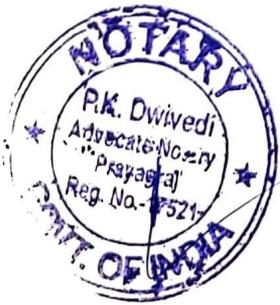


Certificate under Form 1(A) is being filed here with and marked as **Annexure # R-8** to Affidavit.

7.4. That the District Magistrate, Prayagraj issued a Storage License in the name of Project Proponent , for storage of 4500 MT for Kaitha Lakhanpur washing plant, which is valid for the period from 04-01-2023 to 03-01-2026. Copy of the Storage License for the washing plant shown at Serial #16 is being filed herewith and marked as **Annexure # R-9** to Affidavit.

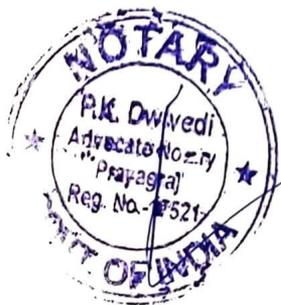
7.5. That, therefore, the washing plants shown at Serial # 9 and 16 have all the requisite consent orders, and are in complete compliance with the law. In light of the aforesaid reply, it is submitted that the reports are based on conjecture, completely absurd and far-fetched. Thus, the reports ought not to be accepted and deserve to be rejected in so far as the Project Proponent is concerned.

(C) **ALLEGATIONS IN RESPECT OF WASHING PLANTS:-**



P.K. Dwivedi

8. That contrary to the Reports dated 23.02.2023 and 17.01.2024, the Project Proponent has not violated any norms or legal rules governing the operation of washing plants, nor caused any undue pollution. No specific allegation of pollution or other violation has been made against the Project Proponent in either of the Reports. Additionally, no allegation of wrongdoing has been made with respect of the Project Proponent in the Report dated 12.03.2024, where it is mentioned that out of 42 washing plants, 35 washing plants are active. Based on inspection dated 04.03.2024 and 05.03.2024, the active washing plants were found to be in compliance with law.
9. That at paragraph 7.2.1 of the Impugned Report, the allegation that the CTOs are required to be revised as they are not specific to the units is blatantly incorrect in respect of the Project Proponent, who has unit-specific CTOs. Regardless, the CTO in respect to the Project Proponent is not required to be revised.



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10. That paragraphs 7.2.3. and 7.2.4. of the Impugned Report contain mere suggestions for mechanical sludge removal and undesirable spillage of waste water. Additionally, there is no specific allegation of wrongdoing against the Project Proponent and Project Proponent in the said paragraphs. In any case, it is submitted that there is minimal spillage of wastewater in the surrounding areas, and the Project Proponent has a proper water recycling system. This is because the water used by the Project Proponent to clean silica sand is stored in a reservoir after usage, whereby the clay / impurities settle at the bottom. Once the clay is settled, the water is re-used to clean silica sand.
11. That paragraph 7.3 of the Impugned Report merely contains an unsubstantiated suspicion of excess mineral stock in the washing plants. This allegation is false in respect of the Project Proponent.
12. That allegations in paragraph 7.4 of the Impugned Report regarding approach roads not being in order and lack of



R.K.

preventive measures for curbing air pollution, is specifically denied in respect of the Project Proponent. The approach road of the Project Proponent is in order, and additionally, the Project Proponent utilizes a system of water sprinklers to control air pollution and settle dust.

13. That the present Reply has been filed bona fide and in the interest of justice. The Project Proponent reserves its right to add additional grounds for challenge including impugning any Joint Committee Report. The Project Proponent craves leave of this Hon'ble Tribunal to claim any such relief subsequently.

14. That the Project Proponent is a law - abiding entity and has always complied with Environmental Laws, and the Project Proponent never indulged in violation of environmental laws. In light of the aforesaid reply, it is submitted that the Impugned Report dated 17-01-2024 based on conjecture is completely absurd. The documents attached at Annexures to this affidavit are true copies of their respective originals.



R.K.

15. That in totality of all aforesaid facts and circumstances, it is expedient to secure the ends of justice that this Hon'ble Tribunal may kindly be pleased to discharge the notice issued against the Washing Pant of Project Proponent shown at Sl. # 9 and 16 of Annexure E to the of the Impugned Report dated 17-01-2024.

Rishi
DEPONENT

VERIFICATION



I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at _____ on this 30 day of March, 2024.

Rishi
DEPONENT

This document was read and explained to me on.....
The executants are for.....
Sri.....
who have accepted the contents.
Avedence this documents is attested

Rishi Chawla
S. Yadav

P. K. Dwivedi
NOTARY
Govt. of India

IDENTIFIED BY
Somraj Yadav (A/L)
ADVOCATE PRAYAGRAJ
A/S 0230/19

30/03/24

Rishi



CONSENT ORDER

15

Ref No. -
99934/U PPCB/Allahabad(U PPCBRO)/CTO/air/ALLAHABAD/2020

Dated : 30/07/2020

To ,

Shri GYANENDRA MISHRA-MANAGER
M/s SHREE GIRDHARI LAL CHAWLA & SONS
BENIPUR, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHREE GIRDHARI LAL CHAWLA & SONS

Reference Application No. 9149046

Dated : 30/07/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE GIRDHARI LAL CHAWLA & SONS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 29/07/2020 to 31/03/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

JAGAT
BAHADUR
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JAGAT BAHADUR
SINGH
Date: 2020.07.30
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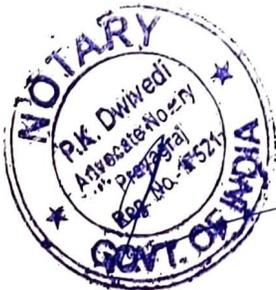
For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT
BAHADUR
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R.O., UPPCB PRAYAGRAJ.
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JAGAT BAHADUR
SINGH
Date: 2020.07.30
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CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-15 Ton/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:



JAGAT
BAHADUR
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JAGAT BAHADUR SINGH
Date: 2020.07.30
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1. Unit shall maintain the Ambient Air/Noise Quantity as per standard.
2. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
3. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
4. Unit is directed to make a boundary wall around the premise within 03 month.
5. Unit will strengthen green belt in the premise of the total occupied area.
6. Unit is directed to comply the provision of Solid Waste Rule 2016.
7. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
8. Unit will not make any expansion without prior consent of the State Board.
9. Unit shall submit Ambient Air Monitoring Report in 03 month.
10. Unit is directed to submit compliance report quarterly.

Issued with the permission of competent authority .

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JAGAT BAHADUR SINGH
Date: 2020.07.30
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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

Rus





CONSENT ORDER

Ref No. -
99935/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2020

Dated : 30/07/2020

To ,

Shri GYANENDRA MISHRA-MANAGER
M/s SHREE GIRDHARI LAL CHAWLA & SONS
BENIPUR, BARA, PRAYAGRAJ, PRAYAGRAJ, 211000
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE GIRDHARI LAL CHAWLA & SONS

Reference Application No :9149086

Dated :30/07/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SHREE GIRDHARI LAL CHAWLA & SONS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 29/07/2020 to 31/03/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

JAGAT
BAHADUR
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JAGAT BAHADUR
SINGH
Date: 2020.07.30
11:55:38 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

JAGAT
BAHADUR
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R.O., UPPCB PRAYAGRAJ.
Digitally signed by JAGAT
BAHADUR SINGH
Date: 2020.07.30 11:55:51
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Annexure to Consent issued to M/s.SHREE GIRDHARI LAL CHAWLA & SONS vide

Consent Order No. 9149086/ Water

Dated : 30/07/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Silica Sand-15 Ton/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:



**JAGAT
BAHADUR
SINGH**

Digitally signed by JAGAT
BAHADUR SINGH
Date: 2020.07.30 11:56:02
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1. This consent is valid for Washing of Silica Sand- 15 Ton/Day.
2. Unit is directed to reuse of recycled water through settling tank.
3. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.
12. Unit is directed to submit audited balance sheet of 2019-2020 for the verification of fee consent Air & Water.

Issued with the permission of competent authority .

JAGAT
BAHADUR
SINGH

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JAGAT BAHADUR SINGH
Date: 2020.07.30
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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



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Annexure-R-2

21

Uttar Pradesh Pollution Control Board

Building: No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone-0522-2720828,2720831, Fax-0522-2720764, Email- info@uppcb.in, Website- www.uppcb.com

180882/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2023

Date: 06/04/2023

To,

M/s

SHREE GIRDHARI LAL CHAWLA & SONS

BENIPUR, BARA, PRAYAGRAJ

Application Id-
20408356

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHREE GIRDHARI LAL CHAWLA & SONS located at BENIPUR, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHREE GIRDHARI LAL CHAWLA & SONS granted for the period from 06/04/2023 to 31/03/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	SILICA SAND-TON/DAY	50	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.



(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 15 KVA	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986
2	PORTABLE CHAKKI	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of



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this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
3. Unit is directed to maintain the stack height attached with D. G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Compliance of Ground Water Authority if withdrawal of ground water.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall strengthen green belt in the premise of the total occupied area.



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7. Unit is directed to reuse of recycled water through settling pacca tank.
8. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
9. Unit is directed to make a boundary wall around the premise within 03 month.
10. Unit shall ensure zero discharge outside the premise.
11. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
12. Unit directed to file Annual Compliance Report of the condition.
13. Unit is directed to comply the provision of Solid Waste Rule 2016.
14. Unit shall submit Ambient Air Monitoring Report in 03 month.
15. You are directed to submit purchase of Raw Material/Sand sand every quarterly.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

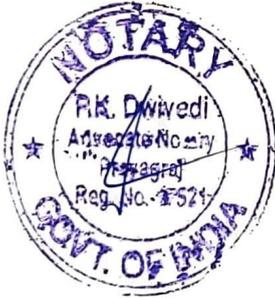
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RAMESH KUMAR SINGH
Date: 2023.04.06
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Copy to:

CEO-2, UPPCB LUCKNOW.

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KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

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RAMESH KUMAR SINGH
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Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (A)
(Commercial or Industrial or Infrastructural or bulk user)
[See Rule 8(1)]

Certificate Of Registration Of Existing/New Well

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202302000126

Name of the Owner	RISHI CHAWALA		
Address of the Applicant	Benipur, Shnakargargh, Bara Prayagraj	Application Form Serial No.	PGRJ0223RIN0059
Date of Submission	06/02/2023	Specimen Signature	
Company Name	Shree Girdhari Lal Chawala and Sons	Company Address	Shree Girdhari Lal Chawala and Sons
Location Particulars			
District	Prayagraj	Block	SHANKARGARH
Plot No./Khasra No.	1	Municipality/Corporation	No
Ward No./Holding No.			N/A

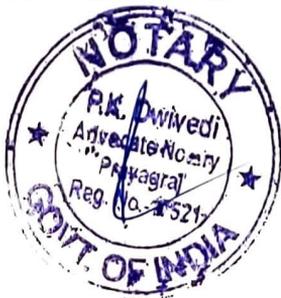
Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/01/2022		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	45.72
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	2.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	1.00
Date of Energization (In Case of Electric Pump)	01/01/2022		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring



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Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

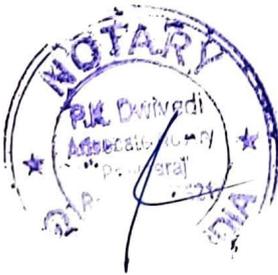
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site specific requirement regarding safety and access for measurement may be taken care of.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

Date :22/03/2023

Place:Prayagraj

This certificate is electronically generated and does not require digital signature



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MINES MITRA

2043
कार्यालय जिलाधिकारी, Prayagraj

(खनन-अनुभाग)
प्रपत्र - ख
खनिजों के भण्डारण हेतु अनुज्ञप्ति
{ नियम - 6 देखिये }



संख्या: NOC/ST/2022/12/30/170697

दिनांक: 04-03-2023

आवेदक एवं अवधि

अनुज्ञप्तिधारी का नाम	SHREE GIRDHARI LAL CHAWLA AND SONS	अनुज्ञप्तिधारी का पता	87 LOWTHER ROAD DARBHANGA COLONY ALLAHABAD 211002
अनुज्ञा की अवधि	अवधि 04-03-2023 से 03-03-2026 तक	भण्डारण का प्रयोजन	

भण्डारण के लिए अनुज्ञा प्राप्त उपखनिज का विवरण

नाम	मात्रा
Silica sand	4500.000 मीट्रिक टन
कुल	4500.000 मीट्रिक टन

खनिज भण्डारण की अनुज्ञप्ति हेतु उपयोग होने वाली भूमि की अवस्थिति

जनपद	तहसील	ग्राम / नगर	मोहल्ला	अवस्थिति(गाटा संख्या/ क्षेत्रफल)
Prayagraj	Bara	BENIPUR	BARA	503 504

आवेदक द्वारा अनुलग्नक-1 की शर्तों का अनुपालन किया जाना अनिवार्य होगा।



Digitally signed by SANJAY KUMAR KHATRI
Date: 2023.03.04 16:54:43
Prayagraj
District Magistrate

Sanjay

1. अनुज्ञापिका को भण्डारण स्थल पर प्रमुखता से चित्रण मूल्य प्रदर्शित करना होगा।
2. अनुज्ञापिका को भण्डारण के समुचित अनुभवण हेतु सी सी टी वी कैमरा और जाँच द्वार अभिनियोजित करना होगा।
3. भण्डारण स्थल में उप खनिजों का परिवहन ई प्रपत्र सी के द्वारा किया जायेगा।
4. अनुज्ञापिका द्वारा प्राप्त उपखनिजों एवं परिवहन किये गए खनिजों की शुद्ध और बोधगम्य लेखा अनुरक्षित करना होगा जो विधिमान्य अभिवहन पाम, जिनके माध्यम से अनुज्ञापिका ने खनिज प्राप्त किया हो, की मात्रा के अनुरूप होगा।
5. अनुज्ञापिका को अनुवर्ती माह के प्रथम समाह के भीतर प्रत्येक माह हेतु क्रमशः खण्ड (दो) तथा (तीन) के अधीन अनुरक्षित प्रपत्र 'ड' में मासिक विवरणी जिला अधिकारी को प्रस्तुत करना होगा।
6. मसूदा रिपोर्ट, विवरणिया और रजिस्टर अनुज्ञापिका द्वारा अनुरक्षित किये जायेंगे और कारोवार-स्थल पर रखे जायेंगे तथा निरीक्षणकर्ता अधिकारी को उपलब्ध कराये जायेंगे।
7. अनुज्ञापिका खनिजों को भण्डारित करते हुए अथवा उन्हें प्रसंस्करण संयंत्र या मज्जीकरण संयंत्र या कारखाना में उपयोग करते समय पर्यावरण को प्रदूषित नहीं करेगा।
8. अनुज्ञापिका को खान निदेशालय के निरीक्षणकर्ता अधिकारियों को खनिज स्टॉक का सत्यापन करने और तमूना तथा अभिलेखों का उद्धरण ग्रहण करने हेतु भण्डार, कारखाना, प्रसंस्करण संयंत्र तथा मज्जीकरण संयंत्र का निरीक्षण करने देना होगा।
9. जिला अधिकारी ऐसी अग्रतर शर्तें अधिरोपित कर सकता है, जो लोकहित में आवश्यक हो।

Rus





UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
134768/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021

Dated : 26/08/2021

To ,

Shri RAMESH CHANDRA CHAWLA
M/s SHREE GIRDHARI LAL CHAWLA & SONS
LAKHANPUR, KAITHA, BARA, PRAYAGRAJ
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE GIRDHARI LAL CHAWLA & SONS

Reference Application No :13196366

Dated :26/08/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHREE GIRDHARI LAL CHAWLA & SONS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/08/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

RAMESH
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RAMESH KUMAR
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Date: 2021.08.26
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For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

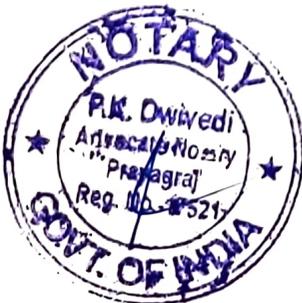
Enclosed : As above
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

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R.O., UPPCB PRAYAGRAJ.



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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHREE GIRDHARI LAL CHAWLA & SONS vide

Consent Order No. 13196366/ Water

Dated : 26/03/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of SILICA-1800 TON/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

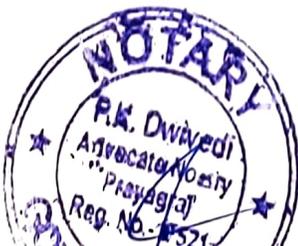
Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. This consent to operate is valid for Silica Washing.
2. This consent is valid for Washing of Silica Sand-1800 Ton/Month.
3. Unit is directed to reuse of recycled water through settling tank.
4. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit shall ensure zero discharge outside the premise.
7. Unit is directed to comply the provision of Central Ground Water Authority NOC if withdrawal of ground water.
8. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
9. Unit is directed to develop green belt of appropriate thickness around the premise with fast growing deciduous saplings.
10. Unit directed to file Annual Compliance Report of the condition.
11. For the expansion/diversification of the production capacity, pre-consent of the State Board shall be mandatory.
12. You are directed to submit purchase of Raw silica sand every quarterly.

Issued with the permission of competent authority .

RAMESH
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RAMESH KUMAR
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Date: 2021.08.26
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For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.



Ramesh



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Anney W- R6

Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

205884/UPPCB/Allahabad(UPPCBRO)/CTO/both/PRAYAGRAJ/2024

Date: 23/03/2024

To,

M/s

SHREE GIRDHARI LAL CHAWLA & SONS

LAKHANPUR, KAITHA, BARA, PRAYAGRAJ

Application Id-
25389683

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SHREE GIRDHARI LAL CHAWLA & SONS located at LAKHANPUR, KAITHA, BARA, PRAYAGRAJ. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHREE GIRDHARI LAL CHAWLA & SONS granted for the period from 01/04/2024 to 31/03/2029 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	WASHED SILICA 01 MACHINAL PLANT & 04 CHARAHI	2000	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	3.0	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.



Signature

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SET 63 & 30 KVA	DIESEL	02	Particulate Matter	AS PER E(P) ACT 1986
2	PORTABLE SILICA CRUSHER-50 MT/DAY	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986
3	DRAYER-05 TPH	DIESEL/GAS	01	Particulate Matter	AS PER E(P) ACT 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	03	Particulate Matter	AS PER E(P) ACT 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

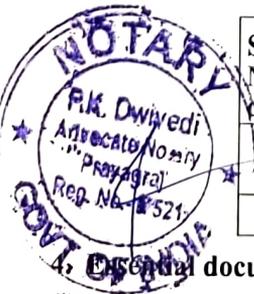
4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.



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7. In compliance to the G.O 1011/81-7-2021-09 (With) 2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Unit shall maintain the Ambient Air/Noise Quality as per standard.
2. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
3. Unit is directed to maintain the stack height attached with D. G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.

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4. Unit is directed to submit Compliance of Ground Water Authority if withdrawal of ground water.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to reuse of recycled water through settling pacca tank.
8. Unit is directed to make provision of Rain Water Harvesting & Ground Water Recharging within 03 months.
9. Unit is directed to make a boundary wall around the premise within 03 month.
10. Unit shall ensure zero discharge outside the premise.
11. Unit is directed to install ISI Mark Water Meter on the installed tube wells for the measurement of water abstraction.
12. Unit directed to file Annual Compliance Report of the condition.
13. Unit is directed to comply the provision of Solid Waste Rule 2016.
14. Unit shall submit Ambient Air Monitoring Report in 03 month.
15. You are directed to submit purchase of Raw Material/Sand sand every quarterly.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

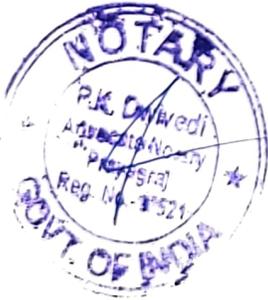
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RAMESH KUMAR SINGH
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Copy to:

CEO-2, UPPCB LUCKNOW.

RAMESH
KUMAR SINGH
R.O., UPPCB PRAYAGRAJ.

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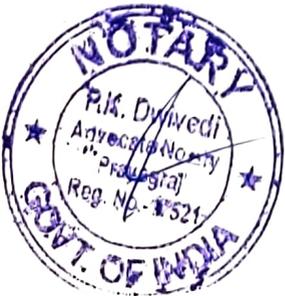
मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



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- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना गतिविधि योगदान गतिविधि करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा मार्बजनिंग परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/गलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।



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Ground Water Department
 (Namami Gauge & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Annex-37
R-7

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
 EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
 BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC013955

VALID FROM 13/12/2023 TO 12/12/2028

Name of the Applicant	RISHI CHAWALA		
Address of the Applicant:	87, Darbhanga Colony, Dahiawan, Prayagraj, Uttar Pradesh		
Company Name:	Shree Girdhari Lal Chawala and Sons	Company Address	Lakhanpur, Kaitha, Bara, Prayagraj, Uttar Pradesh
Serial No. of Application Form	PGRJ1023NCO0014	Date of Submission	10/10/2023
Specimen Signature of the User:			
Location particulars:			
District	Prayagraj	Block	SHANKARGARH
J.L. No		Plot No.	22
Municipality/Corporation	No	Ward No.	N/A
Holding No.			N/A
Rate of Withdrawal (m ³ /hr.)	7.00	Date of Energization (In Case of Electric Pump)	06/04/2021

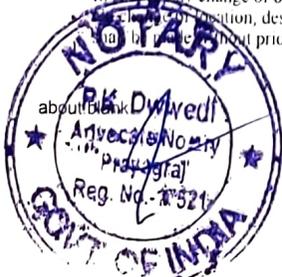
Particulars of the Proposed Well and Pumping Device:

Type of the Well	Tube Well/Boring	Purpose of the Well	Commercial
Assembly Size (For Tube Well)	0.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	5.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	7.00	Maximum Allowable Running Hours Per Day:	3.00
Maximum Allowable Annual Extraction of Ground Water:	7665.00	Recharge Required:	3832.50

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI (2) for extraction of ground water at a rate not exceeding that as shown at SI (3j), for Running Hours per day as shown at SI (3k), and for maximum allowable annual extraction of ground water as shown at SI (3k) and is valid subject to the observance of the conditions stated overleaf
- Holder of this NOC is hereby directed to assure annual recharge of 3832.50 cubic meter, as specified under the application form within the given time period

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill form 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained
- Any change in location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SI (2) and (3) of this certificate without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization



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- For the purpose of measuring and recording the quantity of ground water (conforming to BIS IS standards) having telemetry system in the abstraction structure, every said user shall affix digital water flow meters (conforming to BIS IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization / NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

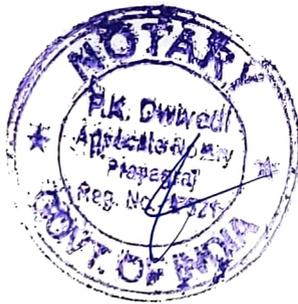
S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.



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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Annex- R-8

[UIS 10(1) or 11(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]
[उत्तर प्रदेश भूगर्भ जल प्रबंधन और विनियमन अधिनियम, 2019 का युआईएस 10 (1) या 11 (1)]

Applicant's Details आवेदक का विवरण

Type of Applicant आवेदक का प्रकार	Behalf of Firm/Company	Application Number आवेदन संख्या	PGRJ0324RBU0032
Application Date आवेदन तिथि		14/03/2024	
Name of the Applicant आवेदक का नाम	RISHI CHAWALA		
Mobile No. मोबाइल नंबर	9415215872	Email ID. ईमेल आईडी	sglc.ald@gmail.com
Date of Birth जन्मतिथि	26/08/1981	Gender लिंग	Male
Nationality राष्ट्रीयता	Indian	ID as Address Proof निवास प्रमाण हेतु आईडी	Aadhaar Card
Aadhaar Card Number	4235-5464-6366	Uploaded Aadhaar Card अपलोड किया गया आधार कार्ड	Download
House No./Flat No./Building No. मकान सं०/फ्लैट सं०/भवन सं०	87, Darbhanga Colony, Dahiawan, Prayagraj, Uttar Pradesh	Locality/Village मुहल्ला/गाँव	
City/Town/Post Office नगर/कस्बा/पोस्ट ऑफिस	PRAYAGRAJ	State राज्य	Uttar Pradesh
District जनपद	PRAYAGRAJ	Pin Code पिन कोड	211002
Designation पद	Proprietor	Company Name कंपनी का नाम	Shree Girdhari Lal Chawala and Sons
Company Address कंपनी का पता	Lakhanpur, Kaittha, Bara, Prayagraj, Uttar Pradesh	Authorization Letter प्राधिकार पत्र	Download

Details of Proposed Well प्रस्तावित कूप का विवरण

District जनपद	Prayagraj	Block ब्लॉक	SHANKARGARH
Plot No./Khasra No. प्लॉट संख्या/खसरा संख्या	22	Municipality/Municipal Corporation नगर पालिक/नगर निगम	No
Ward No./Holding No. वॉर्ड संख्या/होल्डिंग संख्या	N/A	Uploaded Land Details अपलोड किया गया भूमि का विवरण	Download
Uploaded Google / Toposheet Map अपलोड किया गया कूप का गूगल / टोपोग्राफिक मैप	Download		



Location Coordinates
स्थान निर्देशांक

Lat 25.197603 long 81.600116

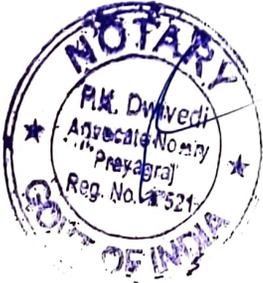
Google Map
गूगल मैप

Download

Redu

Particulars of The Proposed Well
प्रस्तावित कूप का ब्यौरा

Date of Construction/Sinking of Well कूप की निर्माण तिथि	02/02/2021	Type of Well कूप का प्रकार		Tube Well/Boring
Discharge of Tube Well (cum./hr) ट्यूबवेल का निर्वहन (cum./hr)	7			
Housing Pipe If Any यदि कोई है		No		
Strainer Details स्ट्रेनर का विवरण				
Material of Strainer स्ट्रेनर की सामग्री	PVC	Number of Strainer(s) स्ट्रेनर की संख्या	1	
S.No. क्रम संख्या	Strainer Installed at what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई पर स्थापित है (मीटर में)	Strainer Installed upto what Depth from Ground Level (in Meter) स्ट्रेनर, भू-स्तर से कितनी गहराई तक स्थापित है (मीटर में)	Length (In meter) लंबाई (मीटर में)	Diameter (In millimeter) व्यास (मिलीमीटर में)
1	52.00	56.00	4.00	156.00
Approx. Depth of Well (In meter) कूप की अनुमानित गहराई (मीटर में)	76.00	Whether There has been Any Adverse Report Regarding Water Quality of the Well? क्या कूप के जल की गुणवत्ता के संबंध में कोई प्रतिकूल रिपोर्ट है?	No	
Ground Water Level (In meter) भूजल स्तर (मीटर में)	76.00			
Details of Proposed Pumping Device प्रस्तावित पंपिंग उपकरण का विवरण				
Type of Pump to be Used प्रयोग किये जाने वाले पंप का प्रकार	Submersible	Pump Capacity (In m ³ /hr) पंप क्षमता (m ³ /hr)	7.00	
Horse Power (H.P.) हॉर्स पावर (एच.पी.)	5.00	Length of Suction Pipe (In meter) सक्शन पाइप की लंबाई (मीटर में)	76.00	
Operational Device परिचालन उपकरण	Electric Motor	Date of Energization विद्युतीकरण तिथि	06/04/2021	
Details of Utilization of Well कूप के उपयोग का विवरण				
Purpose of the Proposed Well प्रस्तावित कूप का उद्देश्य?	Bulk User			
Annual Running Hours वार्षिक उपयोग (घंटे में)	1095.00	Annual Days वार्षिक उपयोग (दिनों में)	365	
Daily Running Hours दैनिक उपयोग (घंटे में)	3.00	Whether the Water Supplied in Well Area Through Pipe Water Supply or Not? क्या क्षेत्र में जल की आपूर्ति पाइप जलापूर्ति के माध्यम से होती है?	No	



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Whether Rain Water Harvesting Structure has been Constructed within the Premises?
क्या परिसर में वर्षा जल संचयन संरचना का निर्माण किया गया है?

Maximum Allowable Annual Extraction of Ground Water:

7665.00

Affidavit on non judicial stamp paper of Rs, 10 for Installation of appropriate rain water harvesting structure/measure within a period of one year from Issuing of NOC Date

Download

एन.ओ.सी तिथि जारी करने से एक वर्ष की अवधि के भीतर उचित वर्षा जल संचयन संरचना / माप की स्थापना के लिए रु 10- के गैर न्यायिक स्टाम्प पेपर

Does industry come under MSME ?

क्या उद्योग MSME के अंतर्गत आता है ?

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

No

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Yes

Certificate Number
प्रमाणपत्र संख्या

NOC013955

Issue Date
निर्गमन तिथि

13/12/2023

Expiry Date
अंतिम तिथि

12/12/2028

Upload Certificate
प्रमाणपत्र अपलोड करें

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Declaration by the Applicant
आवेदक द्वारा उद्घोषणा

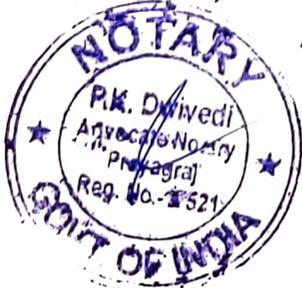
I do hereby declare that the particulars furnished herein above are correct and true . I understand that in case any of the information and particulars is found to be incorrect at any stage of scrutiny and investigation or thereafter, my application/registration is liable to be rejected/cancelled ..

मैं एतद्वारा घोषित करता हूँ कि ऊपर दिये गए विवरण सही व सत्य हैं। मैं जानता हूँ कि यदि जांच पड़ताल के दौरान किसी भी स्तर पर उपरोक्त विवरण असत्य पाये गए तो मेरा आवेदन/रजिस्ट्रीकरण अस्वीकृत/निरस्त किए जाने योग्य होगा"

I Agree/मैं सहमत हूँ

Note/नोट

- Separate application forms should be used for registration of each individual well.
- The application form should be completed in all respect before submission. Incomplete applications are liable for rejection. Any correction / alteration shall be duly authenticated.
- In case any of the particulars/information is found to be incorrect at any stage of verification / scrutiny, the application is liable for rejection.
- In case any of the particulars/ information furnished is found to be incorrect at any stage even after issue of the registration, the registration is liable for cancellation.
- Please write 'N.A.' against those items which are not applicable.
- Please attach the following documents along with the application:
 - Document showing proof of ownership of land;
 - Photocopy of Aadhaar card / voter ID / ration card / any other proof of identification.
 - Map showing location of the existing well, the command area and the existing wells which have been referred to in item no.2(a), (b) and (c).
 - Affidavit referred to in item no. 7(e)
- The concerned Authority reserves the right to ask for any other document(s) from the owner applicant for examination of the merit of the case.



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MINES MITRA

कार्यालय जिलाधिकारी, Prayagraj

(खनन-अनुभाग)

प्रपत्र - ख

खनिजों के भण्डारण हेतु अनुज्ञप्ति
{ नियम - ६ देखिये }

Annexure - R-9



संख्या: NOC/ST/2022/11/15/161244

दिनांक: 04-01-2023

आवेदक एवं अवधि

अनुज्ञप्तिधारी का नाम	SHREE GIRDHARI LAL CHAWLA AND SONS	अनुज्ञप्तिधारी का पता	87 LOWTHER ROAD DARBHANGA COLONY ALLAHABAD 211002
अनुज्ञा की अवधि	अवधि 04-01-2023 से 03-01-2026 तक	भण्डारण का प्रयोजन	

भण्डारण के लिए अनुज्ञा प्राप्त उपखनिज का विवरण

नाम	मात्रा
Silica sand	4500.000 मीट्रिक टन
कुल	4500.000 मीट्रिक टन

खनिज भण्डारण की अनुज्ञप्ति हेतु उपयोग होने वाली भूमि की अवस्थिति

जनपद	तहसील	ग्राम / नगर	मोहल्ला	अवस्थिति(गाटा संख्या/ क्षेत्रफल)
Prayagraj	Bara	LAKHANPUR KAITHA Z.A.	LAKHANPUR KAITHA Z.A.	749/2MEE 768/2 773/2MEE 740 MEE 37/1 38/1 39/1MEE

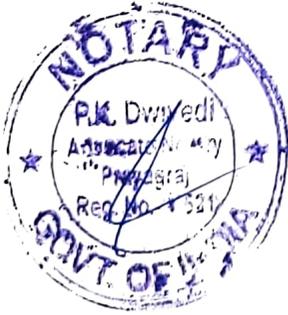
आवेदक द्वारा अनुलग्नक-1 की शर्तों का अनुपालन किया जाना अनिवार्य होगा।



Digitally signed by SANJAY KUMAR KHATRI
Date: 2023.01.04 15:01:41
Prayagraj
District Magistrate

Sanjay Kumar Khatri

1. अनुज्ञापिधारी को भण्डारण स्थल पर पमुखता में विवरण मूल्य प्रदर्शित करना होगा।
2. अनुज्ञापिधारी को भण्डारण के समुचित अनुभवण हेतु सी सी टी वी कैमरा और जाँच द्वार अभिनियोजित करना होगा।
3. भण्डारण स्थल से उप खनिजों का परिवहन ई प्रपत्र सी के द्वारा किया जायेगा।
4. अनुज्ञापिधारी द्वारा घास उपखनिजों एवं परिवहन किये गए खनिजों की शुद्ध और बोधगम्य लेखा अनुरक्षित करना होगा जो विधिमान्य अभियन्त पाग, जिनके माध्यम में अनुज्ञापिधारी ने खनिज प्राप्त किया है, की मात्रा के अनुस्यू होगा।
5. अनुज्ञापिधारी को अनुवर्ती माह के प्रथम समाह के भीतर प्रत्येक माह हेतु क्रमशः खण्ड (दो) तथा (तीन) के अधीन अनुरक्षित प्रपत्र 'ड' में मासिक विवरणी जिला अधिकारी को प्रस्तुत करना होगा।
6. मसूदा रिपोर्ट, विवरणिया और रजिस्टर अनुज्ञापिधारी द्वारा अनुरक्षित किये जायेंगे और कारोबार-स्थल पर रखे जायेंगे तथा निरीक्षणकर्ता अधिकारी को उपलब्ध कराये जायेंगे।
7. अनुज्ञापिधारी खनिजों को भण्डारित करते हुए अथवा उन्हें प्रसंस्करण संयंत्र या मज्जीकरण संयंत्र या कारखाना में उपयोग करते समय पर्यावरण को प्रदूषित नहीं करेगा।
8. अनुज्ञापिधारी को खान निदेशालय के निरीक्षणकर्ता अधिकारियों को खनिज स्टॉक का सत्यापन करने और तमूना तथा अभिलेखों का उद्धरण ग्रहण करने हेतु भण्डार, कारखाना, प्रसंस्करण संयंत्र तथा मज्जीकरण संयंत्र का निरीक्षण करने देना होगा।
9. जिला अधिकारी ऐसी अग्रतर शर्तें अधिरोपित कर सकता है, जो लोकहित में आवश्यक हो।



P.K.

IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

VAKALATANAMA

IN THE MATTER OF:

DEVIDAS KHATRI

----APPLICANT (S)

VERSUS

UNION OF INDIA AND OTHERS

----RESPONDENT (S)

I/We, Rishi Rishi Chawla s/o Shri Ramesh Chandra Chawla R/o 87 Darbhanga Colony, Prayagraj (U.P.) (Newly Impleaded Respondent No.), do hereby appoint and retain **STUTI RAI, Advocate**, C-187, Dayananad Colony, Lajpat Nagar -110024, Mobile No. +917651982119, adv.stutirai@gmail.com to act and appear for us in the aforesaid matter and to conduct and prosecute or defend the same and to take all proceedings that may be required to be taken by any application connected therewith or any decree or passed therein including the proceedings in taxation and application for REVIEW, to file and obtain return of documents and to deposit and receive money on our behalf in the said matter and to represent us and take all steps necessary therein for and our behalf. We agree to ratify all acts done by him in pursuance of this authority.

Dated this the 30 day of March, 2024

*Identified & Satisfied about the execution of the vakalatanama by
Accepted*

Stuti Rai

Rishi
Respondent No.

MEMO OF APPEARANCE

To,
The Registrar
Debts Recovery Appellate Tribunal
Allahabad
Sir,

Please enter my appearance for the above named Respondent No.4 in the above named Appeal
Thanking You

Stuti Rai
Yours Sincerely

Dated 30 March 2024

(*STUTI RAI*)
Advocate